

[Translation]

Textile Industry at Bhilwara (Rajasthan)

5601. SHRI RAMPAL UPADHYAY: Will the Minister of TEXTILES be pleased to state:

(a) whether Bhilwara is an important place for textile industry in Rajasthan region and if so, whether the Government are taking concrete steps to make it more viable and if so, the details thereof;

(b) the annual profit earned by the Government from the Bhilwara textile industry, and its percentage as compared to country's total textile profits; and

(c) whether Bhilwara textile industry has been considered as Manchester the quantum of textile and yarn exported from here and the foreign exchange earned from it?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA):

(a) Bhilwara occupies an important place in textile industry and the Government is considering many steps including setting up of Textile Upgradation Fund and Technology Mission for Cotton for development of textile industry throughout the country including Bhilwara region;

(b) Since there are no Central Government Textile Undertakings in this region the question of Government earning profit does not arise.

(c) No region-wise information of export earnings is maintained.

[English]

Export of Meat of Buffalo and Calves

5602. SHRI RAGHUVANSH PRASHAD SINGH: Will the Minister of COMMERCE be pleased to state:

(a) whether any notifications have been issued for export of buffalo veal allowing killing of calves of 16 weeks;

(b) if so, whether the slaughter houses engaged in meat export are exempted from Indian Standard;

(c) whether slaughter of calves/buffalo is allowed in view of Article 48 of Constitution of India and Supreme Court's decision; and

(d) if so, the details thereof?

THE MINISTER OF COMMERCE (SHRI RAMAKRISHNA HEGDE): (a) No, Sir. There is no notification for export of buffalo veal allowing killing of calves of 16 weeks. However, raw meat (Chilled/frozen) has been notified under Section 6 of the Export Quality Control and Inspection Act, 1963 vide order S.O. 203, dated 15.1.93 to be subjected to quality control and inspection prior to export. The standard specifications for raw meat (chilled/frozen) have been set out in Schedules to the Order. Schedule IV describes the specifications of buffalo veal. Buffalo veal has been described as buffalo carcass/meat from an animal varying in age from 4 to 12 months.

(b) No, Sir. The minimum requirements for an ap-

proved abattoir not conforming to IS 4393-1979 have been prescribed under Schedule I of the said order S.O. 203, dated 15.1.93.

(c) and (d) Article 48 of the Constitution of India enjoins that the State shall endeavour to organise agriculture and animal husbandry on modern and scientific lines and shall, in particular, take steps for preserving and improving the breeds and prohibiting the slaughter of cows and calves and other milch and draught cattle.

Pending Pension Cases

5603. SH. A. VENKATESH NAIK: Will the Minister of FINANCE be pleased to state:

(a) the number of cases in respect of claims for family pensions pending with the Indian Audit and Accounts Department, (A & E-I) Maharashtra as on date;

(b) since when these cases are pending and the reasons for their pendency;

(c) whether the Indian Audit and Accounts Department, (A & E-I) Maharashtra has received letters bearing Nos. B. Adm. I/35(1)/74, dated November 21, 1975 and B. Adm./I/35(1)/74-Pt-II, dated June 15, 1998 from the officer of the Regional Labour Commissioner (Central), Mumbai;

(d) if so, the action taken by the Audit-Department thereon;

(e) the reasons for abnormal delay in finalising these cases; and

(f) the time by which pending cases are likely to be disposed of?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA):

(a) to (f) The information is being collected by the CAG of India and will be laid on the Table of the House.

Grants to Orissa

5604. SHRI GIRIDHAR GAMANG: Will the Minister of FINANCE be pleased to state:

(a) the grants recommended by Tenth Finance Commission for upgradation of District Administration and special problems relating to Government of Orissa, year-wise;

(b) the Grants released by the Government of India so far and the guidelines issued for distribution and utilisation of the grant by that State;

(c) whether the Scheduled Areas of Orissa will be getting adequate fund from these grants under Article 275(i) and First Proviso of the Constitution; and

(d) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA):

(a) and (b) A Statement giving the required information is enclosed.

(c) and (d) The State Government of Orissa have affirmed that while utilising the grants for upgradation of District Administration due care has been taken to meet the needs of the Scheduled Areas. However, grants for Special Problems are area and scheme specific.